

Lack of Publicity Material on Adult Education

810. DR. NARREDDY THULASI REDDY: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that there is a lack of proper publicity material like posters, film shows on Adult education, especially in regional languages; and

(b) if so, what steps are proposed to be taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI CHIMANBHAI MEHTA): (a) and (b) The Directorate of Adult Education functioning under the Ministry of Human Resource Development, has developed posters, audio programmes, video films, 'spots' and 'quickies' and 16 M.M. films, both in Hindi and in English, for distribution through the State Resource Centres, State Directorates of Adult Education, and Voluntary Agencies. Printed material is sent to the Field Publicity Officers, the District Adult Education Officers and other Adult Education agencies. The Directorate also lends software on request. The Electronic Trade & Technology Corporation (ET&T) has been entrusted with the distribution (at nominal charge) of the software developed by the Directorate. Besides, on the recommendation of State Directorates of Adult Education or State Resource Centres, the Directorate sanctions production of regional language films on Adult Education.

The State Resource Centres of Adult Education which are mainly financed by the Central Government have also developed posters, films and other materials in regional languages, to facilitate field publicity, motivation and training

In addition to these, the Adult Education functionaries make use of

software and print material developed by the State Information Departments, Health Education Departments and Field Publicity Organisations, on the related themes of Nutrition, Immunization, Sanitation; Health Care, Child Development, Environment, Population Education etc.

Kendriya Vidyalaya Sangathan under the Jurisdiction of Central Administrative Tribunal

811. SHRIMATI BIJOYA CHAKRAVARTY:
SHRI BHADRESWAR
BURAGOHAJ;
SHRI ISH DUTT YADAV:

Will the PRIME MINISTER be pleased to refer to answer to Starred Question 181 given in the Rajya Sabha on the 8th March, 1989 and state:

(a) whether the notification for bringing the employees of Kendriya Vidyalaya Sangathan under the Jurisdiction of Central Administrative Tribunal has since been issued; and

(b) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI CHIMANBHAI MEHTA): (a) and (b) Kendriya Vidyalaya Sangathan, being a society under Societies' Registration Act, does not automatically come under the jurisdiction of Central Administrative Tribunal. Section 14(2) of the CAT act 1985, empowers the Central Government to issue a notification for bringing corporations/societies owned or controlled by the Government of India within the jurisdiction of Central Administrative Tribunal in regard to service matters of the employees of such bodies. As of now, the Government have not considered it expedient to issue such a notification covering the Kendriya Vidyalaya Sangathan.